

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.1530
TO BE ANSWERED ON THE 20TH SEPTEMBER, 2020

COLLECTION OF PREMIUM UNDER PMFBY

1530. SHRI PARBATBHAI SAVABHAI PATEL:
SHRI NARANBHAI KACHHADIYA:
SHRI JASWANT SINGH BHABHOR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the total amount of premium collected in Gujarat under Pradhan Mantri Fasal Bima Yojana (PMFBY) during each of the last three years;
- (b) the total value of claims made by the farmers in the said State and the total value of claims lying pending; and
- (c) the average time taken in the settlement of such claims?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (c): Details of total premium collected by the insurance companies, claims paid and claims pending during last three years i.e. 2017-18, 2018-19 and 2019-20 in Gujarat under Pradhan Mantri Fasal Bima Yojana (PMFBY) are given in following table :

(Rs. in crore)

Year	Premium collected	Claims Reported	Claims Paid	Claims Pending
2017-18	3014.27	1076.36	1075.45	0.93
2018-19	3141.39	2778.39	2777.77	0.62
2019-20*	3614.98	317.73	111.65	206.08

* Claims not fully reported.

As per provisions of the scheme, admissible claims are generally paid by the insurance companies within two months of completion of Crop Cutting Experiments/harvesting period subject to availability of yield data and total State share of premium subsidy from concerned State Government within time. However, settlement of claims in some States including Gujarat got delayed and average time take for settlement of claims increased due to reasons like delayed transmission of yield data; late release of their share in premium subsidy, yield related disputes between insurance companies and State, non-receipt of account details of some farmers for transfer of claims and National Electronic Funds Transfer (NEFT) related issues, etc. However, this Department is regularly monitoring the implementation of PMFBY including timely settlement of claims. Penalty provisions for late settlement of claims by insurance companies and late release of funds by State Governments have also been stipulated under the scheme.